

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.17117/2001

(From the judgement and order dated 21/06/2001 in CRP 1709/92
of The HIGH COURT OF KERALA AT ERNAKULAM)

HAMSA & ORS.

Petitioner (s)

VERSUS

PUTHIYA PURAYIL BALAN

Respondent (s)

(With prayer for interim relief and office report)
(For Final Disposal)

Date : 08/03/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)

Mr. C.N. Sree Kumar,Adv.

For Respondent (s)

Mr. T.G. Narayanan Nair,Adv.

UPON hearing counsel the Court made the following
O R D E R.SP2
.....L.....I.....T.....T.....T.....T.....T.....J
On the prayer made on behalf of the counsel for
the petitioners, the matter is adjourned for three
weeks.

.SP1

(A.S. Bisht)
Court Master(S.Malkani)
Court Master